

12.05 hrs.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 31st March, 1983 :—

1. The Delhi Municipal Corporation (Amendment) Bill, 1983.
2. The Delhi Administration (Amendment) Bill, 1983.

PUBLIC ACCOUNTS COMMITTEE

Hundred and Thirty-ninth, Hundred and forty-third, Hundred and Forty-fourth, Hundred and Thirty-fourth, Hundred and Thirty-Sixth, Hundred and Thirty-Seventh and Hundred and Thirty-eighth Reports

SHRI SATISH AGARWAL (Jaipur) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :

- (1) Hundred and Thirty-ninth Report on Procurement and utilisation of 10-ton chassis and vehicles built thereon.
- (2) Hundred and Forty-third Report on variations between budget estimates and actuals.
- (3) Hundred and Forty-fourth Report on Irregular exemptions and reliefs and Wealth escaping assessment.
- (4) Hundred and Thirty-fourth Report on Action Taken on Sixty-fourth Report of the Committee regarding Expansion of Srinagar Telephone Exchange and arrears of Telephone Revenue.

(5) Hundred and Thirty-sixth Report on Action taken on Seventy-third Report of the Committee regarding Remodelling of Mughalsarai Marshalling Yard.

(6) Hundred and Thirty-seventh Report on Action Taken on Ninety-seventh Report of the Committee regarding Kandla Port Trust.

(7) Hundred and Thirty-eight Report on Action Taken on Eighty-seventh Report of the Committee regarding Replacement of a Basic Trainer Aircraft.

ESTIMATES COMMITTEE

Forty-sixth and Forty-seventh Reports and Minutes

SHRI GIRDHARI LAL VYAS (Bhilwara) : I beg to present the following Reports and Minutes (Hindi and English versions) of the Estimates Committee :—

- (i) Forty-sixth Report on the Ministry of Commerce (Department of Textile)—Textile Commissioner's Organisation, and Minutes of the sittings of the Committee relating thereto.
- (ii) Forty-seventh Report on the Ministry of Defence (Department of Defence)—Cantonments, and Minutes of the sittings of Sub-Committee on Defence/Committee relating thereto.

12.03 hrs.

JUTE MANUFACTURES CESS BILL*

THE MINISTER OF COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : I beg to move for leave to introduce a Bill to provide for the supply and collection, by way of cess,

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of a duty of excise on jute manufactures for the purpose of carrying out measures for the development of production of jute manufactures and for matters connected therewith.

MR. SPEAKER : Motion moved :

“That leave be granted to introduce a Bill to provide for the levy and collection, by way of cess, of a duty of excise on jute manufactures for the purpose of carrying out measures for the development of production of jute manufactures and for matters connected therewith.”

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं सेस लगाने का विरोध करने के लिए खड़ा नहीं हुआ हूँ। मैं जानना चाहता हूँ कि क्या मन्त्री महोदय यह मानते हैं कि सेस लगाने मात्र से जूट उद्योग की सारी समस्याएं हल नहीं हो जाएंगी। आज इस उद्योग को किस तरह की प्रतियोगिता का सामना करना पड़ रहा है। प्रतियोगिता के मुकाबले में उद्योग टिक नहीं पा रहा है। इसके लिए केवल सेस लगाना ही पर्याप्त नहीं है। क्या कोई ऐसे ठोस कदम उठाए जा रहे हैं जिससे उद्योग की उन्नति हो। अगर ऐसे कदम उठाए जा रहे हैं तो सेस लगाने का भी हम समर्थन करते हैं।

श्री विश्वनाथ प्रताप सिंह : मान्यवर, यह बात सही है कि केवल सेस लगाने से समस्या हल नहीं होगी। समस्या के परिपेक्ष में सेस लगाया जा रहा है। जो सिंथेटिक्स का कंपीटीशन जूट में हो रहा है, कटथ्रोटा कंपीटीशन अन्य देशों से हो रहा है, उसके लिए आवश्यक है कि अपनी मिलों की प्रोडक्टिविटी को बढ़ाने के लिए और व्यय करें। उस व्यय को अर्जित करने के लिए सेस को

आधार बनाया गया है, जिससे हम प्रतियोगिता में आ सकें।

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the levy and collection, by way of cess, of a duty of excise on jute manufactures for the purpose of carrying out measures for the development of production of jute manufactures and for matters connected therewith.”

The motion was adopted.

SHRI VISWANATH PRATAP SINGH : I introduce* the Bill.

12.10 hrs.

JUTE MANUFACTURES DEVELOPMENT COUNCIL BILL*

THE MINISTER OF COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a Council for the development of production of jute manufacturers by increasing the efficiency and productivity in the jute industry, the financing of activities for such development and for matters connected therewith.

PROF. N.G. RANGA (Guntur) : Sir, this Bill is just an answer to my hon. friend, Mr. Atal Bihari Vajpayee.

SHRI NIREN GHOSH (Dum Dum) : Sir, I rise to oppose the introduction of the Bill.

Jute is such an industry which has so far given nothing to the growers, to the workers or to the States in which the industry is situated. They have made extra super profits, they have lost the synthetic market because when synthetic fibre was selling in America at

*Introduced with the recommendation of the President.

*Published in Gazette of India extra-ordinary, Part II, Section 2, dt. 22.4.83.